

Government have taken a number of steps to contain drug trafficking which inter-alia includes tightening of anti-narcotics laws and improving their enforcement, strengthening of preventive machinery at the borders and improving liaison with both national and international agencies like INTERPOL, INCD, Customs Co-operation Council, DEA of USA, etc.

Scheme for Development of tourism in Punjab

9512. SHRI KAMAL CHAUDHRY: Will the Minister of TOURISM be pleased to state:

(a) the steps contemplated by Union Government to attract more tourists to Punjab;

(b) the schemes sanctioned for the development of tourism in Punjab during the

last three years; and

(c) the amount sanctioned and spent thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The following steps are contemplated by the Central Department of Tourism to attract more tourists to Punjab:

(i) promotion of important festivals of Punjab during the Tourism year 1991.

(ii) production of folders on Jor Mela and Hola festival

(b) and (c). The schemes sanctioned for development of tourism in Punjab during the last three years are as under:-

<i>S. No.</i>	<i>Name of Scheme</i>	<i>Amount Sanctioned</i>	<i>Amount Released so far</i>
		<i>(Rs. in lakhs)</i>	
1.	Tourist Complex at Dasuya	8.45	3.00
2.	Tourist Complex at Hoshiarpur	18.83	5.00
3.	Tourist Complex at Moga	10.00	4.00
4.	Tourist Complex at Gurdaspur	10.50	3.00
5.	Tourist Motel at Patiala	49.85	15.00
6.	Snack Bar at Nadampur	7.15	3.00
7.	Tourist complex at Sanghol	15.93	5.00

[Translations]

SC/ST Judges in High Courts

9513. SHRI DASAI CHOWDHARY: Will the Minister of LAW AND JUSTICE be pleased to state the names of the States and the number of judges belonging to Sched-

uled Castes and Scheduled Tribes in the High Courts?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): The requisite information is given in the enclosed statement.

Position As on 1 - 5 1990

S. No.	High Court	Judges belonging to:	
		Scheduled Castes	Scheduled Tribes
1.	Allahabad	1	-
2.	Bombay	4	-
3.	Gauhati	-	2
4.	Gujarat	1	-
5.	Karnataka	1	2
6.	Kerala	1	-
7.	Madras	1	-
Total:		9	4

[English]

Raising Capital for Corporate Sector

9514. PROF. RAM GANESH KAPSE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that FICCI has urged his Ministry to take a new look at the scheme of raising capital for the corporate sector; and

(b) if so, the details thereof and Government's reaction thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). FICCI had made a few suggestions in this regard in its Paper of Eighth Plan- Perspectives. The suggestions included setting up of a Corporate Savings Trust in the private sector, on the lines of the UTI, simplification of fiscal incentives for investment in shares of private enterprises,

parity between public and private sector bonds, single window clearances for foreign investors and setting up of Creative partnership with NRIs for exchange earning and for effective import savings. As these are only points included in background document the question of a Government reaction does not arise.

Seizure of Gold at Delhi Airport

9515. SHRI R. N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "Gold in Washing machine" appearing in the Hindustan Times dated 19 April, 1990; and

(b) if so, the further action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.